

ITEM NO.27

COURT NO.5
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION PIL-W

Writ Petition(s)(Civil) No(s). 875/2022

UPENDRA NATH DALAI

Petitioner(s)

VERSUS

ALL INDIA PRESIDENT BHARATIYA JANATA PARTY & ORS. Respondent(s)

(FOR ADMISSION and IA No.149839/2022-EXEMPTION FROM FILING O.T. and IA No.149842/2022-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES and IA No.149838/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 05-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Petitioner-in-person
For Respondent(s)

UPON hearing the Petitioner-in-person
the Court made the following

O R D E R

What is prayed in the present Writ Petition, under Article 32 of the Constitution of India, by way of PIL, reads as under:-

“(a) The petitioner therefore, request the Hon’ble Court to take his public interest plea and to consider all aspects of the information provided in this PIL and to issue guidelines to the opposite parties so that there will be no religious differences among them and that they all believe that they are the children of one God and now they accept Sri Sri Thakur Anukul Chandra as Paramatma (Supreme spirit)”

India is a secular country and the petitioner cannot be permitted to pray that the citizen of India may accept Sri Sri Thakur Anukul Chandra as Paramatma (Supreme spirit).

This is not a genuine Public Interest Litigation at all and this seems to be a Publicity Interest Litigation and that too thoroughly mis-conceived Writ Petition, which deserves to be dismissed and is, accordingly, dismissed with exemplary costs, which is quantified at Rs.1,00,000/- (One Lakh only), to be deposited with the Registry of this Court within a period of four weeks from today. Pending applications stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR